

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

18/06/2019

O.A./260/385/2019

BIKASH RANAJAN GHADEI  
-V/S-  
D/O POST

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. S. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. A.C. Deo

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for both the sides.
	<p>It is submitted by respondents' counsel that the applicant has not submitted any representation and therefore he has not exhausted the departmental remedy. Hence, the case is premature.</p>
	<p>Being confronted with this aspect, Ld. Counsel for the applicant prays liberty of this Tribunal to submit representation before the Respondent No.3/competent authority.</p>
	<p>In view of the submissions of the Ld. Counsels as above, and taking into consideration the grievance of the applicant the O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation to Respondent No.3/competent authority raising the grounds which have been taken in this O.A. enclosing copy of the circulars or rules in his</p>

favour claiming for regular appointment within 15 days of receipt of copy of this order. If such a representation is filed within time as specified above, the Respondent No.3/competent authority is directed to consider the matter as per the law and dispose of the same by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within two month from the date of receipt of such representation.

It is made clear that no opinion has been expressed on merit about the case while passing this order.

Accordingly, the O.A. is disposed of at this stage. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

kb